

FIR No. 268/20
PS PIA
State vs. Gulshan
U/s 392/394/397 IPC

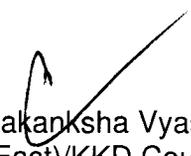
06.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

I have perused the application. Today reply has been received from the Jail Superintendent concerned . Copy of the said reply be supplied to the applicant/counsel. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

Fir No. 355/20
PS PIA
U/s 392/397/34 IPC

06.01.2021

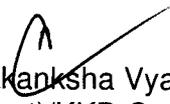
Present : Ld. APP for the State through VC.

None for the applicant through VC.

On the LDOH, also no one had appeared on behalf of the applicant.

Reply has been received from the Jail superintendent today. Copy of the reply of the jail superintendent be supplied to the applicant/counsel. The applicant is directed to move appropriate application before the Id. MM conducting inquest proceedings qua the death of accused Ombir. Application accordingly stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

FIR No. 0535/20
PS Shakarpur
State vs. Uttam Dagar & Ors.
U/s 394/397/34 IPC

06.01.2021

Present : Ld. APP for the State through VC.

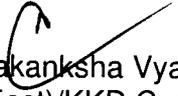
None for applicant through VC.

Relist on 07.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

At 02.15 pm

Present:-Ms. Diksha Gaur, Id. Counsel for the applicant/accused through VC. She is apprised of the NDOH. Also issue notice to IO to appear through VC on NDOH.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

FIR No. 0535/20
PS Shakarpur
State vs. Uttam Dagar & Ors.
U/s 394/397/34 IPC

06.01.2021

Present : Ld. APP for the State through VC.

Sh. Deepak Kohli, Id. counsel for applicant through VC.

I have perused the application. I have also perused the reply of the IO. On query, the Id. counsel for the applicant submitted that TIP proceedings qua the items in question have not yet been conducted in the present case as the applicant is hospitalized as he has received injury in his leg during the commission of the alleged offence. Therefore, keeping in view the reply of the IO and submissions of Id. counsel, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

FIR No. 0535/20
PS Shakarpur
State vs. Uttam Dagar & Ors.
U/s 394/397/34 IPC

06.01.2021

Present : Ld. APP for the State through VC.

Sh. Deepak Kohli, Id. counsel for applicant through VC.

I have perused the application. I have also perused the reply of the IO. On query, the Id. counsel for the applicant submitted that TIP proceedings qua the items in question have not yet been conducted in the present case as the applicant is hospitalized as he has received injury in his leg during the commission of the alleged offence. Therefore, keeping in view the reply of the IO and submissions of Id. counsel, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Haidar @ Chhota
FIR No. 102/20
PS Krishna Nagar
U/s 379/356/34 IPC

06.01.2021

Present : Ld. APP for the State.

Sh. Varresh Ali, Id. counsel for the applicant through VC.

Heard.

Application stands disposed off as withdrawn.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Gaurav Kumar
e.FIR No. 29076/20
PS Krishna Nagar
U/s 379 IPC

06.01.2021

Present : Ld. APP for the State is available through VC.

Sh.Shitanshu Gaur, Id.counsel for the applicant through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Gaurav.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 27.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the recovery shown from the accused, if any, is planted upon him. Ld. counsel also submitted that the accused is a poor person who earns his livin by selling vegetables and his family is dependent upon him. Further investigation has been completed and accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, stolen property of the present case has been recovered from the present accused. As per reply of IO, accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 27.12.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/06.01.2021

State vs. Madhupal Singh
e.FIR No. 313/20
PS Shakarpur

06.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Rakesh Kumar Shukla, Id. counsel for the applicant
through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on
behalf of accused

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in
JC since 21.07.2020. Further, the co-accused Dheeraj and Upender have
already been released on bail by the order of Id. Sessions Court. Ld.
Counsel has further submitted that accused has been falsely implicated in
the present case simply on the disclosure of co-accused Dheeraj and
Upender and there is no incriminating evidence against him. Further, the
present accused was not even present in Delhi on the date of the
commission of the alleged offence. Furthermore, the investigation has
already been completed and chargesheet has also been filed in the present
case. Ld. Counsel has also submitted that accused is no more required for
the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the
accused stating that the allegations are serious in nature as reflected from
the contents of the FIR itself. Further, accused can commit similar offence
in future. Furthermore, one co-accused namely Bawar is still at large and if
the present accused is released on bail, he may assist co-accused Banwar
in evading apprehension by police. Further the reply of the IO shows that
the accused is a habitual offender.

Heard both the parties.

This is the first bail application of accused Madhupal. In the
present case, the accused is in J/C since 21.07.2020. As per reply of IO,
investigation in the present case has already been completed and
chargesheet has also been filed in the Court. Furthermore, co-accused
Dheeraj and Upender have been granted bail by the Id. Sessions Court. Trial
is likely to take time. Further, the aspect of de-congestion of jails in light of
Covid-19 pandemic is also a relevant consideration. Keeping in view the
entire facts and circumstances of the case, accused is admitted to Court bail
on furnishing of personal bond in the sum of **Rs.25000/- with one surety
in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the
investigation.
2. Accused shall not indulge in similar offence as that of which he
is the accused.
3. He will not try to tamper with the evidence and will not try to
contact the complainant during the pendency of the case.

4. The accused shall not leave the country without the permission of the court.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Haseen
FIR No. 388/20
PS PIA
U/s 379/411 IPC

06.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Ayub Khan, Id. counsel for the applicant/accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Haseen.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 30.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Further, recovery shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, stolen property has been recovered from the present accused and as per reply of IO, the accused is a habitual offender .

Heard both the parties.

In the present case, the accused is in J/C since 30.12.2020. Case property in the present case has already been recovered and accused is no more required for investigation. I have also perused the previous involvement report of the accused filed by the IO. However, the same does not reflect involvement of the accused in similar offence in the past. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Pawan Sharma
FIR No.0285/20
PS Shakarpur
U/s 33 Delhi Excise Act

06.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

I have perused the application. Reply has been received from IO/ SHO PS concerned . I have perused the reply. As per reply of IO, the mobile phone in question has been sent to FSL Rohini. In view of this fact, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Not Known
FIR No. 527/20
PS PIA
U/s 379/411 IPC

06.01.2021

Present : Ld. APP for the State is available through VC.

Ld. Counsel for the applicant through VC.

The present application for release of mobile phone **Samsung J-6**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO SI Kishan Lal, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Faim
FIR No. 456/2020
PS Krishna Nagar
U/s 380/411 IPC

06.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Javed Khan, Id. counsel for the applicant/accused
through VC.

I have perused the application. Report has been received from the Jail superintendent Mandoli Jail . Copy of the said report be supplied to the Id. counsel for the applicant/ accused. Application accordingly, stands disposed off in view of the reply of Jail Superintendent .

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Raja
FIR No. 378/20
PS PIA
U/s 379/411 IPC

06.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

Relist on 07.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Sayad Salman & Ors.
FIR No. 517/2017
PS Krishna Nagar
U/s 420 IPC

06.01.2021

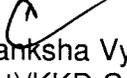
Present : Ld. APP for the State through VC.

None for applicant in person.

Reply has been filed under the signature of **IO HC Sandeep**.

Reply perused. In view of the reply of IO, let jamatalashi articles belonging to the accused Shadab Khan, be released to the rightful owner as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Shishu Gupta
FIR No. 438/2020
PS Shakarpur
U/s 25/54/59 Arms Act

06.01.2021

Present : Ld. APP for the State is available through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shishu Gupta.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 09.10.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and investigation has been completed. Further, the recovery shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, the accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 09.10.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed and chargesheet has already been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application stands disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Unknown
FIR No. 374/19
PS Shakarpur

06.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Raman Kumar, Id.counsel for the applicant through
VC.

I have perused the application. Status report has been received from the IO. Copy of the status report be supplied to the Id. counsel for the applicant. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Aayush Rana
U/s 392/411 IPC
PS Krishna Nagar

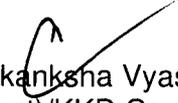
06.01.2021

Fresh application for releasing the purse, mobile, Aadhar card,
on superdari received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Vijay
FIR NO. 48/2020
U/s 392/411/34 IPC
PS PIA

06.01.2021

Fresh application seeking permission to furnish personal bond,
received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Samir
FIR NO. 86/2020
U/s 379/411 IPC
PS Krishna Nagar

06.01.2021

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

State vs. Samir
FIR NO. 122/2020
U/s 379/411 IPC
PS Krishna Nagar

06.01.2021

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021

FIR No. 388/20
U/s 379/411 IPC
PS PIA

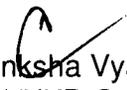
06.01.2021

Fresh application for release the mobile phone on superdari,
received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 07.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/06.01.2021